

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	19.5.94	<p>Mr. B.K. Nayak, learned counsel for the applicant mentions before me that there are some typographical mistakes in the body of the application which changed the nature and character of the case. Moreover he also admits that due to <del>lack</del> <sup>in</sup> adequate experience in the profession he could not project his case properly for which the case was dismissed yesterday (18.5.94). Now he prays for withdrawal of the case with a permission to refile the same in a proper form.</p> <p>In such a situation I have no objection to the submissions made by Mr. Nayak. Mr. U.B. Mohapatra, learned Addl. Standing Counsel present in Court also has no objection. I hereby recall the order dated 18.5.94. The original application No. 294/94 is permitted to be withdrawn with liberty to refile the same in a proper form if so advised.</p> <p style="text-align: right;">8/19/5</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the aforesaid order is being handed to the Counsel.</p> <p>Attdy 23/5/94 6/5/94 A.O 23/5/94 S.O (S) of the preparation</p> <p>Received the copy of order dt-19.5.94 Bijay Kumar and A.M.R. along with the order.</p> <p>Received copy of m- order.</p> <p>19.7.94</p>